

**GOVERNMENT OF INDIA
NEW AND RENEWABLE ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:2344
ANSWERED ON:07.12.2012
WIND ENERGY
Hussain Shri Syed Shahnawaz

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the sector of wind energy comes under the jurisdiction of Electricity Act, 2003;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether Government proposes to evolve any national policy to govern wind energy; and
- (d) if so, the details thereof?

Answer

MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH)

(a): Yes, Madam.

(b): Two major provisions of Electricity Act 2003 supporting wind energy are given below:

(i) the appropriate Commissions have to specify the terms and conditions for the determination of tariff for promotion of generation of electricity from renewable sources of energy including wind energy. It gives preferential treatment to power generation from renewable energy sources by providing preferential tariffs.

(ii) the State Commissions have to promote generation of electricity from renewable sources of energy including wind energy by providing suitable measures for connectivity with the grid and sale of electricity to any person, and also specify, for purchase of electricity from such sources, a percentage of the total consumption of electricity in the area of a distribution licence.

(c)&(d): Power is a concurrent subject and therefore states make specific policies for wind energy concerning their states. The Ministry is in the process of continuing a scheme to provide Generation Based Incentive for wind power projects.